GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4184 ANSWERED ON 11TH AUGUST, 2016

REGISTRATION OF VEHICLE

4184. DR. C. GOPALAKRISHNAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has any policy or rule to register vehicles as "Ambulance";

(b) if so, the details thereof;

(c) whether the Government is aware that number of vehicles running as "Ambulance" against the rules; and

(d) if so, the details thereof and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Provisions regarding registration of motor vehicles including Ambulances are contained in Chapter-IV of Motor Vehicles Act, 1988(MV Act) and Chapter-III of Central Motor Vehicles Rules, 1989(CMVRs).

(c) & (d) The Ministry of Road Transport and Highways had constituted an expert committee in February 2012 to formulate 'National Ambulance Code' along with detailed specifications for various types of ambulances for the country. The Expert Committee has submitted a draft National Ambulance Code for approval of the Ministry. The Ministry has notified draft GSR 335(E) dated 23.03.2016, inviting comments/views from the public.
